

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2858
ANSWERED ON 5TH DECEMBER, 2019

DELAY IN COMPLETION OF WORK ON NH-235

†2858. SHRI MALOOK NAGAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the extent to which the construction work of National Highway (NH)-235 from Meerut to Bulandshahr via Hapur is running behind the stipulated time schedule along with the number of times its completion time limit has been extended so far;
- (b) the number of road projects in the country under National Highways Authority of India (NHAI) which are not completed within the stipulated time period and are still lying pending;
- (c) the action taken against those found responsible for not completing the construction work within the stipulated time limit;
- (d) whether there is any authority to take action against those found responsible for delay in construction work of national highways on the lines of Real Estate Regulatory Authority (RERA) and if so, the details thereof; and
- (e) if not, whether any Authority for the purpose is proposed to be set up on the lines of RERA and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) The work for 4-laning of Meerut-Bulandshahr Section of NH-235 was scheduled to be completed on 25th October, 2019. However, the likely date of completion of the work is 25th February, 2020.
- (b) A total of 105 road projects undertaken by NHAI have been delayed.
- (c) to (e) National Highways works are executed as per Model Concession Agreement (MCA) approved by the Government of India. The MCA have sufficient inbuilt provisions to take necessary action in case of default by either party. Delayed project were analysed strictly in terms of provisions laid down in MCA and accordingly actions/damages were levied on the defaulter. As such, there is no separate authority along the lines of RERA so far.
